
(2023) 03 RAJ CK 0106

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 1340 Of 2023

Parbat Rani @ Parvat Rani

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 27-03-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Citation : (2023) 03 RAJ CK 0106

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : R.C. Joshi, N.S. Bhati,

Final Decision : Disposed Of

Judgement

Manoj Kumar Garg, J

The instant misc. petition under Section 482 Cr.P.C. has been filed by the petitioner-complainant with the limited prayer that the Investigating Agency may be directed to conduct fair and impartial investigation in FIR No.43/2023, Police Station Mahila Thana, District Hanumangarh.

Learned Public Prosecutor states that the Investigating agency is already conducting free and fair investigation, however, if any material is brought on record by the petitioner the same shall be considered by the prosecution strictly in accordance with law before completing the investigation.

In light of the aforesaid assurance of the Public Prosecutor, the present misc. petition is disposed of with a direction to the petitioner to submit the representation before the concerned Superintendent of Police and concerned Investigating Officer, who shall decide his representation strictly in accordance with law within a period of one month from the date of filing of the representation.

The instant misc. petition is disposed of accordingly.